

## ORISSA ORDINANCE NO. 1 OF 1971

**THE ORISSA IRRIGATION (AMENDMENT) ORDINANCE, 1971**

[ Promulgated by the Governor of Orissa on the 7th January 1971,  
Published in an extraordinary issue of the Orissa Gazette,  
dated the 8th January 1971 ]

AN

**ORDINANCE**

TO AMEND THE ORISSA IRRIGATION ACT, 1959

**WHEREAS** the Legislature of the State of Orissa is not in session ;

**AND WHEREAS** the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Orissa Irrigation Act, 1959 in the manner herein-<sup>Orissa Act 14 of 1959.</sup> after appearing ;

**NOW, THEREFORE**, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Twenty-first Year of the Republic of India :—

Short title  
and  
commence-  
ment.

1. (1) This Ordinance may be called the Orissa Irrigation (Amendment) Ordinance, 1971.

(2) It shall be deemed to have come into force with effect from the 1st day of April, 1970.

Amendment  
of section 4,  
Orissa Act  
14 of 1959.

2. In section 4 of the Orissa Irrigation Act, 1959, in clause (10-a)<sup>Orissa Act 14 of 1959.</sup> for the words "fifteen lakhs of rupees" the words "thirty lakhs of rupees" shall be substituted.

S. S. ANSARI

**GOVERNOR OF ORISSA***Dated the 7th January 1971*